

Bail application no. 1541/2020
FIR No. 337/2019
PS Ashok Vihar
State vs. Pawan Kumar @ Pawan
U/s 326-A of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Pawan Kumar @ Pawan.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Ms. Savita, Ld. Counsel for applicant/accused.

Reply has been received from IO.

Arguments on application heard. I have perused the record.

It is stated by Ld. Counsel for accused that the accused has been falsely implicated in the present matter. She has further contended that the accused is in custody since 17.8.2019. She has further contended that no offence has been committed by the accused.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature. He has further contended that the accused may threaten and influence the witnesses if released on bail.

Heard. Record perused.

The allegations against the accused are serious in nature. As per reply filed by the IO, accused is previously involved in other matters. The possibility of threatening and influencing the witnesses in case the accused is released on bail, cannot be ruled out. Keeping in view all the facts and circumstances and gravity of the offences, this court is not inclined to grant bail to the accused at this stage. Hence, the present bail application of accused stands dismissed.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1542/2020
FIR No. 466/2020
PS Raj Park
State vs. Sadhana Rani
U/s 376/506 of IPC and 4/6 of POCSO Act

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of anticipatory bail u/s 438 of Cr.P.C. moved on behalf of accused Sadhana Rani.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Surender Singh, Ld. Counsel for applicant/accused.

Reply has been received from IO.

Issue notice to complainant/informant through IO/SHO for appearance through video conference on next date of hearing.

Put up for consideration on the application on **16.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1544/2020
FIR No. 484/2018
PS Aman Vihar
State vs. Kitab Singh @ Kejriwal
U/s 302/323/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Kitab Singh @ Kejriwal.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Brahmanand Gupta, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for accused that the accused is in JC since 01.06.2018 and two years have already been completed. He has further stated that he has moved the present bail application in view of criteria adopted by Hon'ble High Power Committee in its Minutes dated 18.05.2020.

Reply has been received from IO stating that the accused has no previous involvement.

Heard. In the present facts, issue notice to concerned Jail Superintendent for filing copy of custody warrant and conduct report of the

accused on next date of hearing. Notice be issued accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on the contact number of the concerned Naib Court / Ld. Addl. PP for State and report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on the application on **12.06.2020**.

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(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1543/2020
FIR No. 398/2020
PS Shalimar Bagh
State vs. Rudal
U/s 354/323/341/509/34 of IPC and 8 of POCSO Act

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Rudal.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Ashish Dahiya, Ld. Counsel for applicant/accused.

Reply has been received from IO.

Issue notice to complainant/informant through IO/SHO for appearance through video conference on next date of hearing.

Put up for consideration on the application on **10.06.2020**.

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(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1545/2020
FIR No. 964/2015
PS Aman Vihar
State vs. Raja @ Barkauttula
U/s 363/365/328/343/376/174-A of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Raja @ Barkauttula.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Aman Saroha, Ld. Counsel for applicant/accused.

Reply has been received from IO.

Issue notice to complainant/informant through IO/SHO for appearance through video conference on next date of hearing.

Put up for consideration on the application on **15.06.2020**.

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(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1546/2020
FIR No. 786/2018
PS Mangol Puri
State vs. Himanshu @ Golu
U/s 302/394/397/411 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Himanshu @ Golu.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. A.K. Gupta, Ld. Counsel for applicant/accused.

Reply has been received from IO and the same has been perused.

It is stated by Ld. Counsel for accused that he does not want to pursue the present bail application at this stage and wants to withdraw the same.

Heard. In view of submissions of Ld. Counsel for accused, the present bail application stands dismissed as withdrawn.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohnicourts-dl@nic.in / courtrohini@gmail.com and Incharge,

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Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1547/2020
FIR No. 349/2019
PS Crime Branch
State vs. Shishpal @ Mauchi
U/s 21 of NDPS Act

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of bail u/s 439 Cr.P.C. read with Section 167(2) of Cr.P.C. moved on behalf of accused Shishpal @ Mauchi.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Kundan Kumar, Ld. Counsel for applicant/accused.

Reply has been filed on behalf of IO stating that charge sheet has been filed in the present matter on 30.05.2020.

At this stage, it is stated by Ld. Counsel for accused that he wants to withdraw the same.

Heard. In view of submissions of Ld. Counsel for accused, the present bail application stands dismissed as withdrawn.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on

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(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1548/2020
FIR No. 1374/2017
PS Aman Vihar
State vs. Ajay Pal
U/s 420/467/468/471/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Ajay Pal.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Ujjwal Puri, Ld. Counsel for applicant/accused.

Reply has been received from IO.

It is stated by Ld. Counsel for accused that the accused is on interim bail vide order dated 30.04.2020 passed by Ld. Duty Judge. He has prayed that the interim bail may kindly be extended for further period.

At this stage, Ld. APP for State has apprised that vide order dated 15.05.2020 passed in W.P.(C) 3037/2020 titled "Court on its own motion vs. State & Ors." by Hon'ble High Court of Delhi, interim bails which were granted to the accused persons during the Lockdown period have been extended till 15.06.2020.

At this stage, it is stated by Ld. Counsel for accused that the present bail application may be heard after 15.06.2020.

At request, put up for consideration on the application on **16.06.2020.**

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(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1550/2020
FIR No. 97/2017
PS Bharat Nagar
State vs. Sachin Kashyap
U/s 302/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail moved on behalf of accused Sachin Kashyap.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Vinkle Goyal, Ld. Counsel for applicant/accused.

Arguments on application heard. I have perused the record.

It is stated by Ld. Counsel for accused that the accused is in custody since 18.08.2017 and he has been falsely implicated in present matter. He has further contended that the accused has a senior citizen mother and one minor girl at home and interim bail may be granted to him to look after them.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature. He has further contended that the accused is previously involved in other matters.

Heard. Record perused.

Reply filed on behalf of the IO would show that the accused is involved in 10 other criminal matters excluding the present one. In the present facts, The allegations against the accused are serious in nature. In the present facts, for accused is not entitled for benefit of interim bail in view of criteria adopted by Hon'ble High Power Committee in Minutes dated 18.05.2020. Keeping in view all the facts and circumstances and gravity of the offences, this court is not inclined to grant bail to the accused at this stage. Hence, the present bail application of accused stands dismissed.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1551/2020
FIR No. 241/2019
PS Mangol Puri
State vs. Sandeep @ Golu @ Deepu
U/s 307/302/34 of IPC and 25/27 of Arms Act

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for interim bail u/s 439 of Cr.P.C. moved on behalf of accused Sandeep @ Golu @ Deepu.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Ramesh Kumar, Ld. Counsel for applicant/accused.

Time has been sought by IO for verification of the medical documents.

In the present facts, issue notice to IO for filing verification report of the medical documents. Notice be issued accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on the contact number of the concerned Naib Court / Ld. Addl. PP for State and report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on application on **12.06.2020**.

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Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1549/2020
FIR No. 373/2020
PS Bharat Nagar
State vs. Suresh Singh @ Chintu
U/s 307/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Suresh Singh @ Chintu.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh.Amit Kumar Kaushal, Ld. Counsel for applicant/accused.

Reply has been filed by the IO, which shows that the accused is involved in five other criminal matters.

It is stated by Ld. Counsel for applicant/accused that as per his knowledge, in most of the cases, the accused has been acquitted and accused is facing trial in only two cases.

In the present facts, IO/SHO concerned is directed to file current status of stage of cases in which accused is previous involved, on next date of hearing. IO is also directed to file report as to whether any other family member is available in the family of the accused to look after his wife or not. Notice be issued to IO/SHO concerned accordingly. Report

may be filed by way of WhatsApp on the contact number of concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on application on **12.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1552/2020
FIR No. 1027/2015
PS Aman Vihar
State vs. Shiv Kumar
U/s 420/467/468/471/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Counsel for applicant to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application moved on behalf of surety/son namely Jai Chand for reducing surety amount

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Jitender Singh, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for applicant that bail order in the present matter was passed by Ld. ASJ Ms. Kiran Gupta.

At request, the present application be put up before Ld. Duty Judge on **10.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)
Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1453/2020
FIR No. 10/2019
PS Mangol Puri
State vs. Vipin @ Lallan
U/s 392/397/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Vipin @ Lallan.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Madan Kumar, Ld. Proxy Counsel for applicant/accused.

Reply has been received from IO mentioning sections 395 and 412 of IPC also. In the reply, a number of previous involvements are also mentioned.

It is stated by Ld. Proxy Counsel that main counsel of the applicant/accused is not available.

At request, put up for consideration on the application on **10.06.2020.**

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohnicourts-dl@nic.in / courtrohini@gmail.com and Incharge,

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Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1245/2020
FIR No. 83/2018
PS Maurya Enclave
State vs. Umesh @ Kala
U/s 302/307/120-B/34 of IPC and 25/27 of Arms Act

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Umesh @ Kala.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Ajay Kumar Pipania, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for accused that co-accused Naresh got interim bail and he is not having copy of said bail order. He further states that he may be given time to produce the said bail order.

Heard. Ld. Counsel for accused is at liberty to file copy of the bail order as per rules.

At request, put up for consideration on bail application on **11.06.2020.**

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohnicourts-dl@nic.in / courtrohini@gmail.com and Incharge,

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Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1140/2020
FIR No. 409/2018
PS Bharat Nagar
State vs. Chinu
U/s 304 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Chinu.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Deepak Sharma, Ld. Counsel for applicant/accused.

Reply has been received from IO and the same has been perused.

It is stated by Ld. Counsel for accused that he does not want to pursue the present bail application at this stage and wants to withdraw the same.

Heard. In view of submissions of Ld. Counsel for accused, the present bail application stands dismissed as withdrawn.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohnicourts-dl@nic.in / courtrohini@gmail.com and Incharge,

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Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1410/2020
FIR No. 465/2019
PS Bharat Nagar
State vs. Abhishek
U/s 324/341/307/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Abhishek.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Pankaj Gupta, Ld. Counsel for applicant/accused.

Arguments on application heard. I have perused the record.

It is stated by Ld. Counsel for accused that he has filed the present bail application in view of criteria adopted by Hon'ble High Power Committee in its Minutes dated 18.05.2020 as the applicant/accused is in JC since 23.09.2019.

Heard. Record perused.

As per reply filed by IO, there is no previous involvement of the accused. In view of the report received from Jail Superintendent, the conduct of the accused was found satisfactory and the accused is in JC

since 23.09.2019. Keeping in view all the facts and circumstances and in view of guidelines of Hon'ble High Power Committee in its Minutes dated 18.05.2020, accused is admitted to interim bail for a period of 45 days from today subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent. This order is passed without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his mobile number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone switched on / operating with location mode "on" during the entire period of interim bail. In view of directions of Hon'ble High Power Committee, concerned Jail Superintendent is directed to ensure that the UTP is not suffering from Corona virus disease in communicable form at the time of release.

Application stands disposed off accordingly.

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(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1265/2020
FIR No. 467/2017
PS Rani Bagh
State vs. Lalit Jain & Ors.
U/s 498-A/304-B/302/201/182/120-B/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Kamal Jain.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Manoj Kumar, Ld. Counsel for applicant/accused.

It is stated by Naib Court HC Vikas that IO in the present matter is under quarantine.

In the present facts, issue fresh notice to complainant through IO/SHO for appearance through video conference on next date of hearing. IO/SHO is directed to ensure appearance of the complainant on next date of hearing through VC. Notice be issued accordingly.

Put up for consideration on application on **16.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohnicourts-dl@nic.in / courtrohini@gmail.com and Incharge,

- 2 -

Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1265/2020
FIR No. 467/2017
PS Rani Bagh
State vs. Lalit Jain & Ors.
U/s 498-A/304-B/302/201/182/120-B/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Nain Gupta.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Manoj Kumar, Ld. Counsel for applicant/accused.

It is stated by Naib Court HC Vikas that IO in the present matter is under quarantine.

In the present facts, issue fresh notice to complainant through IO/SHO for appearance through video conference on next date of hearing. IO/SHO is directed to ensure appearance of the complainant on next date of hearing through VC. Notice be issued accordingly.

Put up for consideration on application on **16.06.2020**.

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(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1378/2020
FIR No. 834/2018
PS Aman Vihar
State vs. Praveen
U/s 302/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail moved on behalf of accused Praveen.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Praveen Chowdhary, Ld. Counsel for applicant/accused.

Report has been received from the IO stating that medical documents could not be received from the applicant.

Ld. Counsel for accused submits that he would supply the copy of medical documents within two days from today to IO/SHO.

IO/SHO concerned is directed to verify the said medical documents after the same are supplied by Ld. Counsel for accused and file report on next date of hearing. Notice be issued accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on the contact number of the concerned Naib Court / Ld. Addl. PP for State and report

may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on application on **16.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1289/2020
FIR No. 1129/2017
PS Aman Vihar
State vs. Suraj @ Kaku
U/s 302/307/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Suraj @ Kaku.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Gajraj Singh, Ld. Counsel for applicant/accused.

Arguments on application heard. I have perused the record.

It is stated by Ld. Counsel for accused that he has filed the present bail application in view of criteria adopted by Hon'ble High Power Committee in its Minutes dated 18.05.2020 as the applicant/accused is in JC since 23.10.2017.

Heard. Record perused.

As per reply filed by IO, there is no previous involvement of the accused. In view of the report received from Jail Superintendent, the conduct of the accused was found satisfactory and the accused is in JC

since 23.10.2017. Keeping in view all the facts and circumstances and in view of guidelines of Hon'ble High Power Committee in its Minutes dated 18.05.2020, accused is admitted to interim bail for a period of 45 days from today subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent. This order is passed without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his mobile number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone switched on / operating with location mode "on" during the entire period of interim bail. In view of directions of Hon'ble High Power Committee, concerned Jail Superintendent is directed to ensure that the UTP is not suffering from Corona virus disease in communicable form at the time of release.

Application stands disposed off accordingly.

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(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1290/2020
FIR No. 1257/2017
PS Aman Vihar
State vs. Netrapal
U/s 323/341/304/302/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Netrapal.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Gajraj Singh, Ld. Counsel for applicant/accused.

Arguments on application heard. I have perused the record.

It is stated by Ld. Counsel for accused that he has filed the present bail application in view of criteria adopted by Hon'ble High Power Committee in its Minutes dated 18.05.2020 as the applicant/accused is in JC since 27.11.2017.

Heard. Record perused.

As per reply filed by IO, there is no previous involvement of the accused. In view of the report received from Jail Superintendent, the conduct of the accused was found satisfactory and the accused is in JC

since 27.11.2017. Keeping in view all the facts and circumstances and in view of guidelines of Hon'ble High Power Committee in its Minutes dated 18.05.2020, accused is admitted to interim bail for a period of 45 days from today subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of Jail Superintendent. This order is passed without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his mobile number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone switched on / operating with location mode "on" during the entire period of interim bail. In view of directions of Hon'ble High Power Committee, concerned Jail Superintendent is directed to ensure that the UTP is not suffering from Corona virus disease in communicable form at the time of release.

Application stands disposed off accordingly.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

Bail application no. 1507/2020
FIR No. 333/2017
PS Ashok Vihar
State vs. Ravi Dheda
U/s 302/394/397/34 of IPC and 25/27/54/59 of Arms Act

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Ravi @ Dheda.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.
Sh. Puneet Jaiswal, Ld. Counsel for applicant/accused.

Arguments on application heard. I have perused the record.

It is stated by Ld. Counsel for accused that the accused is in custody since 20.12.2017 and he has been falsely implicated in the present matter. He has further contended that presence of accused is required for treatment of mother of the accused.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature.

Heard. Record perused.

IO has stated in his reply that two other brothers of the accused are there in his family to take care of mother of the accused. It is

also mentioned in the reply that as per doctor, no attendant is required to mother of the accused. The allegations against the accused are serious in nature. Keeping in view all the facts and circumstances and gravity of the offences, this court is not inclined to grant bail to the accused at this stage. Hence, the present bail application of accused stands dismissed.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020

FIR No. 463/16
PS Vijay Vihar
State vs. Deepak Dabas
U/s 307/392/397/34 of IPC

09.06.2020

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor to contain the spread of COVID-19.

I have received copy of the application and other documents on e-mail / Whatsapp.

Present: Sh. Kumar Sanjay, Ld. Addl. PP for State.

Objection has been received from Deputy Jail Superintendent, Central Jail, Tihar for clarification in respect of FIR No.463/20 of PS Vijay Vihar and 791/15 of PS Kanjhawala. Record of bail application of accused Deepak Dabas filed in FIR No.463/16 has been put up by the Bail Section and with the same, bail order dated 12.05.2020 passed in FIR No.463/20 of PS Vijay Vihar, 791/15 of PS Kanjhawala and some other FIRs is also attached.

It is mentioned in the objections received from Central Jail, Tihar that in the bail order dated 12.05.2020, there is mentioned of FIR No. 436/20 of PS Vijay Vihar and 791/15 of PS Kanjhawala, however, the accused is in custody in FIR No.436/16 of PS Vijay Vihar and 791/14 of PS Kanjhawala.

In the present facts, issue notice to IO of FIR No.436/16 of PS Vijay Vihar and IO of FIR No.791/14 of PS Kanjhawala for clarification with respect to correct number of FIR. Notices be issued accordingly through

WhatsApp/e-mail. Report may be filed by way of WhatsApp on the contact number of the concerned Naib Court / Ld. Addl. PP for State and report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on **10.06.2020**. Bail Section is also directed to put up record of bail application filed by accused Deepak Dabas in FIR No.791/15 or 791/14 of PS Kanjhawala.

Let digitally signed copy of the order be forwarded on official e-mail i.e. rohincourts-dl@nic.in / courtrohini@gmail.com and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

(DEVENDER KUMAR GARG)

Duty Judge/ADJ-03/(N-W)
Rohini Courts, Delhi/09.06.2020